

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE
TRIBUNAL, MUMBAI
REGIONAL BENCH
COURT No. 2**

Service Tax Appeal No. 86252 of 2015

(Arising out of Order-in-Appeal No. NGP/EXCUS/000/APP/298/14-15 dated 09.03.2015 passed by Commissioner of Central Excise & Service Tax (Appeals), Nagpur)

M/s. Soham Motors Pvt. Ltd.

Appellant

Plot No. 2,3 Mukundwadi,
Airport Road, Aurangabad 431 001.

Vs.

Commissioner of Central Excise, Aurangabad Respondent

Town Centre N-5, CIDCO, Aurangabad 431 003.

Appearance:

None for the Appellant

Shri Nikhil Meshram, Authorised Representative for the Respondent

CORAM:

HON'BLE MR. S.K. MOHANTY, MEMBER (JUDICIAL)

HON'BLE MR. SANJIV SRIVASTAVA, MEMBER (TECHNICAL)

FINAL ORDER NO. **A/85053/2020**

Date of Hearing: 17.01.2020

Date of Decision: 17.01.2020

PER: S.K. MOHANTY

When the matter was called for hearing, the letter dated 03.01.2020 addressed by the appellant to the Registry was placed before the Bench. The appellant has stated that it had availed the benefit of Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019 and had also received SVLDRS-4 in the said matter. Since the issue has already been settled under the Legacy Dispute Resolution Scheme, the appeal is accordingly dismissed as deemed withdrawal.

(Dictated and pronounced in the open court)

**(S.K. Mohanty)
Member (Judicial)**

**(Sanjiv Srivastava)
Member (Technical)**